

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON THURSDAY, THE 26<sup>TH</sup> FEBRUARY, 2026 AT 11.00 A.M.**

**I. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

**II. ZERO HOUR**

**III. RESUMPTION OF GENERAL DISCUSSION ON THE GOVERNOR'S ADDRESS.**

RESUMPTION of general discussion on the following motion moved by Shri Ghanshyam Dass, M.L.A. and seconded by Shri Kapoor Singh, M.L.A. on the 23<sup>rd</sup> February, 2026, namely:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 20<sup>th</sup> February, 2026 at 11.00 A.M.’.”

**IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (THIRD INSTALLMENT) FOR THE YEAR 2025-2026 AND THE REPORT OF THE COMMITTEE ON ESTIMATES THEREON THROUGH NEVA PORTAL.**

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| (i)  | THE FINANCE MINISTER                          | to present the Supplementary Estimates (Third Installment) 2025-2026.   |
| (ii) | THE CHAIRPERSON,<br>COMMITTEE ON<br>ESTIMATES | to present the Report of the Committee on Estimates on the Supplementary Estimates (Third Installment) 2025-2026. |

**V. SUPPLEMENTARY ESTIMATES (THIRD INSTALMENT) 2025-2026.**

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 15	A MINISTER	to move that a supplementary sum not exceeding <b>₹1,00,000/- for Revenue expenditure</b> be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. <b>15 - <u>Labour / Youth Empowerment &amp; Entrepreneurship (Skill Development &amp; Industrial Training, Employment, Youth Affair).</u></b>	Supplementary Estimates 2025-26 (3 <sup>rd</sup> Installment) Page No. 1-2
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Demand No. 16	A MINISTER	to move that a supplementary sum not exceeding <b>₹1,00,000/- for Revenue expenditure</b> be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2026 in respect of Demand No. 16 - <b><u>Social Justice, Empowerment /Welfare of Schedule Castes and Backward Classes &amp; Antodaya (SEWA) / Welfare of Ex-servicemen.</u></b>	Supplementary Estimates 2025-26 (3 <sup>rd</sup> Installment) Page No. 3-5
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## VI. **MOTION UNDER RULE 121.**

**A MINISTER** to move that the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

- i) Committee on Public Accounts;
- ii) Committee on Estimates;
- iii) Committee on Public Undertakings; and
- iv) Committee on Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes for the year 2026-2027 be suspended.

**ALSO to move:-** “that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2026-2027, keeping in view the proportionate strength of various parties/groups in the House”.

## VII. **OFFICIAL RESOLUTION**

**A MINISTER to move -** “That WHEREAS, the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 (Central Act No. 46 of 1993), to provide for the prohibition of employment of manual scavengers as well as construction or continuance of dry latrines and for the regulation of construction and maintenance of water seal latrines and for matters connected therewith or incidental thereto was adopted by the State Legislature, through a resolution for the purpose of prohibiting of manual scavenging of human excreta;

AND WHEREAS, the Government of India has enacted the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (Central Act No. 25 of 2013) to provide for the prohibition of employment as manual scavengers, rehabilitation of manual scavengers and their families, and for matters connected therewith or incidental thereto, which came into force on 6<sup>th</sup> December, 2013;

AND WHEREAS, the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 (Central Act No. 46 of 1993) was enacted by Parliament in exercise of the powers conferred under article 252 of the Constitution of India. However, after coming into force of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (Central Act No. 25 of 2013), the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 (Central Act No. 46 of 1993) has outlived its utility and is to be repealed under article 252 of the Constitution of India;

AND WHEREAS, the Ministry of Social Justice and Empowerment, Government of India has requested all the States to pass a resolution in their respective Legislatures supporting the repeal of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 (Central Act

No. 46 of 1993) enabling the Parliament to formally repeal the Act under article 252 of the Constitution of India;

AND WHEREAS, the Chief Minister, Haryana while exercising the power of the Council of Ministers has decided to repeal the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 (Central Act No. 46 of 1993);

Now, therefore, in pursuance of the provisions contained in article 252 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to repeal the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 (Central Act No. 46 of 1993).”

**VIII. DISCUSSION ON MOTION UNDER RULE 84.**

Shri Ram Kumar Kashyap, M.L.A., to move-

“THAT THE EXTENSION OF THE EMPLOYMENT GUARANTEE FROM 100 DAYS TO 125 DAYS UNDER THE ‘VIKSHIT BHARAT G RAM G’ SCHEME BE DISCUSSED

**CHANDIGARH:  
THE 25<sup>TH</sup> FEBRUARY, 2026.**

**RAJIV PRASHAD,  
SECRETARY.**